

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3735
ANSWERED ON:08.04.2003
RELIEF CAMPS IN ASSAM
MONI KUMAR SUBBA

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Assam has made any request for Central aid for rehabilitation of victims of riots languishing in relief camps as reported in the Assam Tribune dated February 20, 2003; and

(b) if so, the details of the aid sought and the Central Government's response thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a)&(b): A statement is annexed.

STATEMENT REFERRED TO IN PARTS (a) AND (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 3735 FOR 8.4.20
SHRI M. K. SUBBA REGARDING 'RELIEF CAMPS IN ASSAM'

(a)&(b): Yes, Sir. The Government of Assam has been providing gracious relief to the inmates of the camps. The State Government has also taken steps to rehabilitate the families from relief camps to their native places.

The Central Government has been reimbursing expenditure incurred by the State Government on providing gracious relief and rehabilitation grant to refugee families. The Government of Assam had requested the Central Government to release an advance payment of Rs.10 crores for rehabilitation of these families during the financial year, 2002-2003. For this purpose, the Ministry had released Rs.10 crores to the Government of Assam during the period 2002-2003. So far, the Central Government has released an amount of Rs.113.29 crores to the State Government of Assam for providing gracious relief and rehabilitation grant to the refugee families during the period 1996-97 to 2002-2003. The State Government has been advised that these refugee families should be rehabilitated in a fixed time frame and refugee camps may be wound up as early as possible.